

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 206
IB-933/ND/2020

IN THE MATTER OF:

M/s. Drive India Enterprise Solutions Limited

...PETITIONER

Vs.

M/s. BTM Exports Limited

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 09.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :Mr. Pranaya Goyal, Ms. Priyakshi Bhatnagar, Mr. Pranav Saigal Advocates.

For the Respondent/ Corporate-debtor :Mr. Siddharth Dutta, Advocate.

ORDER

IA No. 5183 of 2020 is an application filed by the Corporate-debtor i.e., *M/s. BTM Exports Limited* seeking clubbing of matters. Let notice be served on the Operational-creditor i.e., *M/s. Drive India Enterprise Solutions Limited* within next ten days. Matter is adjourned to 14.01.2021.

IA No. 5365 of 2020.

Heard the submissions made by the Learned Counsel for the Applicant in this application i.e. *M/s. BTM Exports Limited*. Let notice be served on the Operational-creditor/non-applicants in this application i.e., *M/s. Drive India Enterprise Solutions Limited* and reply to be filed by 14.01.2021.

(Meenu)



The Learned Counsel for the Corporate-debtor is directed to take steps for getting a delay condonation application filed for the time taken beyond the two weeks period granted by the Tribunal for filing the reply. Liberty to file rejoinder granted in this matter to the Learned Counsel for the Operational-creditor within two weeks.

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(V.K. Subburaj)
Member (T)

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(P.S.N. Prasad)
Member (J)

(Meenu)